

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**COURT - 2**

ITEM No.216- IA/1251(AHM)2023  
ITEM No.217- IA/856(AHM)2024  
ITEM No.218- IA/899(AHM)2024  
ITEM No.219- IA/1018(AHM)2024 in IA/856(AHM)2024  
in  
CP(IB) 53 of 2017

**Proceedings under Section 7 IBC**

**IN THE MATTER OF:**

ICICI Bank Ltd  
V/s  
ABG Shipyard Ltd

.....Applicant

.....Respondent

**Order delivered on: 22/07/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**  
**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Rashesh Sanjanwala, Sr. Adv. a.w. Mr. Raheel  
Adv. & Mr. Aalay Shah,  
Mr. Jaimin Dave, Adv. in IA 856 & IA 899 & IA 1018/24  
For the Respondent : Mr. Monaal Davawala, Adv.  
Mr. Mansawi Agrawal, Adv. in IA 899 of 2024  
Mr. Jay Kansara, Adv. in IA 856 & IA 1018/24 for R-1

**ORDER**

**IA/1251(AHM)2023**

Heard in detail Ld. Sr. Counsel for the applicant and Ld. Counsel for the Liquidator.  
Parties are directed to file written submissions, if any, not more than two to three  
pages today itself.

Order is reserved.

**IA/856(AHM)2024**

The liquidator stated that he would file a detailed affidavit.

List for further consideration on 20.08.2024.

**IA/1018(AHM)2024 in IA/856(AHM)2024**

Heard Ld. Counsel for the applicant and respondent. The applicant and the  
respondent were insisting on rental dues on the asset sold off by the liquidator and  
were observed to be deliberating on matters which does not come under the purview  
of this tribunal as the asset was already sold off and not removed from the property  
of the liquidator.

Parties are directed to file written submissions, if any, not more than two to three  
pages within one-week with the updated position, failing which the Tribunal would  
pass appropriate orders, if the matter is not settled before the next date of hearing.

List for further consideration on 20.08.2024.

**IA/899(AHM)2024**

Heard the Ld. Counsel for applicant and the respondent. Liquidator seeks time to file reply with actual facts of amount to be paid/received.

List for further consideration on 20.08.2024.

**-Sd-**

**DR. V. G. VENKATA CHALAPATHY  
MEMBER (TECHNICAL)**

**-Sd-**

**CHITRA HANKARE  
MEMBER (JUDICIAL)**